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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

RA.196/94 in MA.1471/94 in OA.1617/87

New Delhi, dated this the 6th of Sept. 1994.

Shri C.J. Roy, Hon. Member (J)

Shri P.T. Thiruvengadam, Hon. Member (A)

Shri Raj Pal Singh,
S/o Shri Ram Nath Singh,
R/o C-1/25, Yamuna Vihar,
Delhi-53.

...Applicant

By Advocate: Shri D.R. Gupta.

versus

1. Director of Education,
Directorate of Education,
Delhi Administration,
Old Secretariat,
Delhi.

2. Shir Liyaquat Ali,
Villagé Jagatpur,
Post Office Burari,
Delhi 110 009.

3. Miss. Neeru Sanduja (Now Mrs.)
D/o Late Shri R.K. Sanduja,
E-974, Saraswati Vihar,
Delhi 110 034.

4. Mrs. Saneh Lata,
W/o Shri V.K. Gupta,
1367, Timarpur,
4 Storeyed Quarters,
Delhi 110 009.

...Respondents

By Advocate: None.

O R D E R (Oral) in R.A.

By Shri C.J. Roy.

This review is filed against the order of this Bench in OA.1617/87 which was disposed of, on 31.1.94 with the following observations:-

"Incidentally, in the instant case, it is admitted that the respondent No.2,3 and 4 are same to that of the respondents No.6,7 and 8 in OA.643/88.

3. In the circumstances, without going into the merit of the case, we proceed to dismiss this case because of a simple reason involving similar issues against the respondents No.6,7 and 8 in OA.643/88 and respondents No.2,3 and 4 in the present OA.No.1617/87, who are otherwise same. We are of the view that the already settled law cannot be unsettled now. The applicant has no locus standi to file this application because the judgement has become final. Had he been aggrieved, he should have filed a third party review against the judgement. But the applicant has not chosen to do so."

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EJ

2. In the circumstances, the review filed by the applicant would not satisfy the condition of Rule 47(1) of the Civil Procedure Code, in this case. At this stage, the learned counsel for the applicant also requests to give him liberty to file a third party review petition in that OA. We are not inclined to grant that relief. The applicant is entitled to take any steps that are legally available to him. The RA is disposed of. No costs.

f. J. Roy
(P.T. THIRUVENGADAM)
MEMBER(A)

C. J. Roy
(C.J. ROY)
MEMBER(J)

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